(c) to (e) As per Master Plan of Delhi-2021, the land use of the site is 'Recreational/Neighbourhood Park' which is regulated by local authorities as per rules. No change of land use of the area has taken place.

Complaints for vibrations in CPWD quarters

- †2011. SHRI BASHISTHA NARAIN SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- the details of vibrations being felt in around 500 quarters of 33 blocks of CPWD in Phase-I and II situated on Baba Kharak Singh Marg due to Metro Airport Express Line;
- (b) whether there is a danger to these houses of getting damaged on account of this vibration;
- the complaints lodged by citizens/MPs, Ministers in this regard till date and the details of action taken thereon; and
 - the steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) Vibration felt, in block 4-House No. 655 and Block 14-House No. 810 in phase I and Block 27-house no 1037 of Phase II of Baba Kharak Singh Marg. In this regard a letter has been written to Chief Manager of Delhi Metro Rail Corporation (DMRC).

- (b) Yes, Sir. The conditions of the houses were precarious and repair work of staircase and roofs have already been carried out. Vibrations can be dangerous.
- (c) and (d) Complaints were received from residents of the colony in this regard and based on the same letters were written to the Chief Manager, DMRC on 19.11.11, 15.02.12 and 04.10.12. DMRC vide their letter dated 03.10.2012 have intimated that the location of Train cross has been changed from the vicinity of occupied houses, so that the vibrations can be reduced.

Delhi Cooperative Societies Rules

2012. DR. JANARDHAN WAGHMARE: Will the Minister of URBAN

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DEVELOPMENT be pleased to refer to answer to Unstarred Question 3388 given in Rajya Sabha on 9 December, 2010 and state:

- whether Registrar of Delhi Cooperative Societies, Government of NCT of Delhi has issued Notices U/S 94 of DCS Act, 2003 to certain Co-operative House Building Societies and initiated Windingup proceedings as per DCS Act and Rules;
- (b) whether some Member of Parliament *vide* his letters dated 10 January, 2013 has also apprised the Registrar on the aforesaid 'Issue'; and
- the details of logic conclusion derived in each case mentioning the specific reasons with complete justification where action U/S 94 could not be completed as yet?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) Yes, Sir. The Registrar Cooperative Societies (RCS), Government of National Capital Territory of Delhi (GNCTD), has informed that it has issued notice under section 94 of DCS Act, 2003 for winding-up of 57 Cooperative House Building Societies, where all the plots have been allotted to its members and thus the societies have achieved their objectives for which they came into existence.

- Yes, Sir. The RCS, GNCTD has stated that a letter dated 10.01.2013 has been received from Hon'ble Member of Parliament Shri Om Prakash Yadav regarding Sarva Priva Cooperative House Building Society Ltd., on several matters such as winding-up of the society under Section 94 of DCS Act, 2003.
- The RCS, GNCTD has informed that the final decision under Section 94 of DCS Act, 2003 is taken after receipt of detailed information from concerned society as well as consent from DDA (i.e. lessor), L&DO, Delhi Jal Board, etc. Action under Section 94 cannot be completed without ascertaining whether all the plots have been allotted to its members, the basic services transferred to the local civic bodies, 60 days notice is given to the Managing Committee of the society by the Registrar and examining the resolution of the General Body Meeting of the society to this effect. Only on completion of these formalities, the process under Section 94 can be logically concluded.

Registration of DDA flats purchased on power of attorney

2013. SHRI P. BHATTACHARYA: Will the Minister of URBAN DEVELOPMENT be pleased to state: